

# 1 MCC-2272-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE PAVAN KUMAR DWIVEDI ON THE 25<sup>th</sup> OF JULY, 2025 MISC. CIVIL CASE No. 2272 of 2025 HIRALAL AND OTHERS Versus

# SHANKARLAL AND OTHERS

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Appearance:

Shri Amit Yadav, learned counsel for the petitioner.

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### <u>ORDER</u>

The present MCC has been filed by the applicants for readmission of S.A. No.272/2024, which has been dismissed for non-compliance of the order dated 27.03.2025 whereby a direction was given to the appellant to pay the process fees for issuance of notice to the respondent Nos.11 to 13.

2. Learned counsel for the applicants submits that the counsel on behalf of respondent Nos.11 and 12 had already filed Vakalatnaama in the second appeal and for respondent No.13 he had to pay process fee but due to oversight by the counsel the same could not be done. Consequently, the appeal was dismissed. He submits that the mistake on the part of the counsel is bonafide and the litigant should not be made to suffer due to mistake of the counsel.

3. Considering the above, present MCC is allowed and S.A. No.272/2024 is readmitted to its original number subject to depositing cost of Rs.1500/- in the account of President and Secretary, High Court Employees Union, High



2 MCC-2272-2025 Court of Madhya Pradesh, Bench at Indore (Account No.63006406008, Branch Code No.30528, IFSC No.SBIN0030528, CIF No.73003108919) within a period of 4 weeks.

4. Let a copy of this order be kept in the record of S.A. No.272/2024 also.

5. Accordingly, the present MCC stands disposed of.

## (PAVAN KUMAR DWIVEDI) JUDGE

N.R.